

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1411/ND/2018

(CA No.563/2019)

In the matter of :

AS Technosoft (P) Limited

.. PETITIONER

Vs.

Indianroots Shopping Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 28.8.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon'ble member (Technical)

For the Petitioner /Op. Creditor :Mr. Pawn Sharma, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the R.P. is present. It is brought to the notice of this Tribunal in the Application in CA No.563/C-III/ND/2019 that the Interim status report has been filed by the RP for the period from 28.7.2019. It is brought to the notice of this Tribunal by Ld. RP that specific directions were given in relation to the status report. This report is taken on record subject to all just exceptions.

-sd-

(K.K. Vohra)

MEMBER (TECHNICAL)

-sd-

(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit